GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3220

TO BE ANSWERED ON THURSDAY, THE 04TH AUGUST, 2016

New Courts

3220. SHRI HARI OM PANDAY:

SHRI ARVIND SAWANT:

SHRI M. K. RAGHAVAN:

SHRI RAHUL KASWAN:

SHRI N.K. PREMACHANDRAN:

SHRI LAXMI NARAYAN YADAV:

SHRI RAJESH KUMAR DIWAKER:

SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that the number of Courts and their infrastructures have not been developing in proportionate to the increasing number of cases across the country:
- (b) if so, the reaction of the Government thereto along with the steps taken / being taken in this regard;
- (c) whether the Government proposes to extend financial assistance to the States for new Courts, development of infrastructure and Information Technology in the courts:
- (d) if so, the details thereof along with such assistance released during each of the last three years and the current year, State / UT-wise;
- (e) whether the Government proposes to set up new Courts including the Benches of High Courts and Supreme Court in various States in the country; and
- (f) if so, the details thereof along with the present status of proposals received in the recent past from various State Governments in this regard?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a) to (f): The primary responsibility for development of infrastructural facilities for judiciary in the States rests with State Governments. In order to augment the resources of the State Governments, a Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for judiciary has been in operation since 1993-94. Financial assistance to the tune of Rs. 5,350 crore has been provided under the Scheme to the States and Union Territories so far since inception of the Scheme. The details of financial assistance sanctioned to the

States / Union Territories during the last three years and current year are given in the Statement *annexed*.

As per information made available by the High Courts, the sanctioned strength and working strength of judges/ judicial officers in Subordinate Courts stood at 20,502 and 16,070 respectively as on 31.12.2015. There were 4,432 vacancies. At the same time 16,513 court halls / court rooms were available for Subordinate Courts and 2,447 court halls / court rooms were under construction.

Besides providing financial assistance for infrastructure development the Central Government is also implementing eCourts Mission Mode Project for the Information and Communication Technology (ICT) enablement / computerization of the Courts. Funds under this Scheme are being primarily released to National Informatics Centre (NIC) and the High Courts.

The subject matter of setting up of Subordinate Courts in the State falls within the domain of State Governments and High Courts concerned. The proposal for setting up of a Bench of a High Court is considered by the Central Government only after receipt of a complete proposal from the State Government which *inter-alia* includes the consent of the Chief Justice of the concerned High Court. Requests for establishment of High Court Benches in different parts of the country have been received from some State Governments. However, at present there is no proposal complete in all respects pending for consideration by the Central Government.

Article 130 of the Constitution provides that the Supreme Court shall sit in Delhi or in such other place as the Chief Justice of India may, with the approval of the President, from time to time, appoint. The Law Commission of India in its 229th Report had suggested that a Constitutional Bench be set up at Delhi and four Cassation Benches be set up in the Northern region at Delhi, the Southern region at Chennai / Hyderabad, the Eastern region at Kolkata and the Western region at Mumbai. The matter was referred to the Chief Justice of India, who informed that after consideration of the matter, the Full Court in its meeting held on 18th February, 2010, found no justification for setting up of benches of the Supreme Court outside Delhi.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3220 FOR ANSWER ON 04TH AUGUST, 2016. Statement of Grants Sanctioned under CSS Scheme for Infrastructural Facilities for

Judiciary (Rs. in Lakhs)

				Funds
	sanctioned in	sanctioned in	sanctioned in	
	2013-14	2014-15	2015-16	2016-17 up to
				03 rd August,
				2016
				5000.00
		2176.60		
	+		5000.00	
Jharkhand*	1693.00			
	10384.00	16370.00	5000.00	
	6141.00	6141.00	5000.00	
Maharashtra	10000.00	9975.00	5000.00	4975.00
Orissa				
Punjab	12000.00	9805.00	5000.00	4800.00
Rajasthan			5000.00	4374.00
	7343.00			5000.00
Uttarakhand	2043.00	3559.05		
UttarPradesh	12530.00	12531.00	5000.00	5000.00
West Bengal		2000.00		
•	80000.00	83940.00	44369.00	36253.00
· /		I	I	!
Arunachal Pradesh		1000.00	1593.00	
Assam				
Manipur	1500.00	2000.00	2000.00	
	1474.00	1709.00	2037.00	
•				2000.00
	2802.84			
•				2000.00
				259.68
			6,040,32	
			3,010.02	
•			259 68	2500.00
·	0.00	0 00		
				II.
	Andhra Pradesh Bihar Chhattisgarh Goa Gujarat Haryana Himachal Pradesh Jammu & Kashmir Jharkhand* Karnataka Kerala Madhya Pradesh Maharashtra Orissa Punjab Rajasthan Tamil nadu Uttarakhand UttarPradesh West Bengal Total (A) States Arunachal Pradesh Assam Manipur Meghalaya Mijoram Nagaland Sikkim Tripura Total (B) A & N Islands Chandigarh Dadra & Nagar Haveli Daman & Diu Delhi Lakshadweep Pondicherry Total (C) Grand Total (A+B+C)	Bihar Chhattisgarh Goa Gujarat 10000.00 Haryana 3632.00 Himachal Pradesh 806.00 Jammu & Kashmir 3428.00 Jammu & Kashmir 3428.00 Jamrataka 10384.00 Karnataka 10384.00 Kerala Madhya Pradesh 6141.00 Maharashtra 10000.00 Orissa Punjab 12000.00 Rajasthan Tamil nadu 7343.00 Uttarakhand 2043.00 Uttarakhand 2043.00 UttarPradesh 12530.00 West Bengal Total (A) 80000.00 States Arunachal Pradesh Assam Manipur 1500.00 Meghalaya 1474.00 Mijoram 812.56 Nagaland Sikkim 2802.84 Tripura 2910.60 Total (B) 9500.00 A & N Islands Chandigarh Dadra & Nagar Haveli Daman & Diu Delhi Lakshadweep Pondicherry Total (C) 0.00	Bihar 4909.35 Chhattisgarh 2176.60 Goa 10000.00 Gujarat 10000.00 Haryana 3632.00 Himachal Pradesh 806.00 Jammu & Kashmir 3428.00 Jharkhand* 1693.00 Karnataka 10384.00 Karnataka 10384.00 Kerala Madhya Pradesh Madhya Pradesh 6141.00 Maharashtra 10000.00 Orissa 9975.00 Punjab 12000.00 Rajasthan 7343.00 Uttarakhand 2043.00 UttarPradesh 12530.00 West Bengal 2000.00 Total (A) 8000.00 States Arunachal Pradesh 1000.00 Assam 1000.00 Meghalaya 1474.00 1709.00 Mijoram 812.56 1085.00 Nagaland 2016.00 2016.00 Sikkim 2802.84 17 Tripura	Bihar 4909.35 Chhattisgarh 2176.60 Goa 10000.00 Gujarat 10000.00 Haryana 3632.00 Himachal Pradesh 806.00 Jammu & Kashmir 3428.00 Jharkhand* 1693.00 Karnataka 10384.00 Kerala 6141.00 Madhya Pradesh 6141.00 Maharashtra 10000.00 Orissa 9975.00 Punjab 12000.00 Rajasthan 5000.00 Tamil nadu 7343.00 UttarAkhand 2043.00 UttarPradesh 12530.00 UttarPradesh 12530.00 West Bengal 2000.00 Total (A) 80000.00 States 1000.00 Arunachal Pradesh 1000.00 Assam 1000.00 Manipur 1500.00 Meghalaya 1474.00 Horistand 2016.00 Sikkim 2802.84 Tripura
